

Blacklisting of C.P.W.D. Contractors

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97. { Shri Vishram Prasad:
 Shri M. L. Dwivedi:
 Shrimati Savitri Nigam:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri Solanki:
 Shri Narasimha Reddy:
 Dr. Saradish Roy:
 Dr. Ranen Sen:
 Shri Dinen Bhattacharya:
 Shri Hukam Chand
 Kachhavaia:
 Shri Onkar Lal Berwa.

Will the Minister of Works and Housing be pleased to state:

(a) whether it is a fact that a number of contractors on the list of the C.P.W.D. have been blacklisted;

(b) if so, the total number of such blacklisted contractors; and

(c) the reasons for their being blacklisted?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yes.

(b) The number of blacklisted contractors on the 30th April, 1964 was 23.

(c) These contractors were blacklisted for doing sub-standard work and indulging in malpractices, etc.

श्री विश्वाम प्रसाद : .अभी मंत्री महोदय ने बताया कि ठेकेदार माल प्रेक्टिसेज करते थे। मैं जानना चाहता हूँ कि किस तरह की वे माल प्रेक्टिसेज करते थे जिनकी वजह से उनको ब्लैक लिस्टेड किया गया ?

श्री मेहरचन्द खन्ना : गन्दा माल देना, रिश्वत देना, सब स्टैंडर्ड काम करना, ये सब चीजें होती हैं। मैं जानती तौर पर नहीं जानता।

श्री विश्वाम प्रसाद : क्या इस में कोई ऐसा भी केस है कि किसी ठेकेदार ने इंजीनियर को रिश्वत न दी हो, इसलिए उसको ब्लैक लिस्टेड किया गया हो ?

श्री मेहरचन्द खन्ना : यह तो मैं ज्यादा नहीं जानता। हर एक केस को देखा जाता है। कोशिश यह है कि रिश्वत मेरे मुहकमे में भी बन्द हो और ठेकेदारों में भी बन्द हो। मैं इसके लिए काफी कोशिश कर रहा हूँ।

श्री म० सा० द्विवेदी : जिन ठेकेदारों को ब्लैक लिस्टेड किया गया है उन के बारे में मंत्री महोदय ने बताया कि वे रिश्वत देते थे। क्या यह सही है कि इंजीनियर 10 पर सेंट और इसके बीच में रिश्वत लेते हैं जिस से काम खराब होते हैं? मैं जानना चाहता हूँ कि क्या किसी इंजीनियर और प्रोविसियर के खिलाफ भी जांच की गयी है और क्या किसी को कोई सजा दी गयी ?

श्री मेहरचन्द खन्ना : मैं माननीय सदस्य को और डाउम को तसल्ली दिलाना चाहता हूँ कि पांच छः महीने से काफी कोशिश हो रही है और एम०पी० की सहायता भी ली जा रही है और जितनी हो सकती है ठेकेदारों के खिलाफ और मुहकमे के खिलाफ यकसां कार्रवाई कर रहे हैं ?

श्री म० सा० द्विवेदी : मेरे कहने का प्राणय यह है कि जिस तरीके से आपने ठेकेदारों को ब्लैक लिस्ट किया है क्या इसी प्रकार उन लोगों के खिलाफ भी जांच सरकारी नौकरी में लगे हैं, कोई कार्रवाई कर रहे हैं ?

अध्यक्ष महोदय : वह कहते हैं कि तहकीकात करेंगे।

Shrimati Savitri Nigam: May I know whether the payments due to these blacklisted contractors have been paid or withheld; if the answer is in the negative, what are the amounts due to them?

Shri Mehr Chand Khanna: It will not be correct to say that every contractor who has been blacklisted had overcharged. There are a number

of offences which are given in the code. In accordance with the code action is taken against the contractor and every possible effort is being made to root out corruption both in the department as well as from among the contractors.

WRITTEN ANSWERS TO QUESTIONS

M/s. Skoda (India) Private limited

*98. **Shri Surendranath Dwivedy:** Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 1794 on the 2nd April, 1964, and state:

(a) whether investigations against Messrs. Skoda (India) Private Limited, an East European firm, for certain alleged offences have since been completed;

(b) if so, what the investigations reveal; and

(c) the steps taken by Government against the firm as a sequel to the investigations held?

The Minister of Planning (Shri B. R. Bhagat): (a) The investigations in respect of some transactions have been completed while those in respect of some others are still in progress.

(b) and (c). On the basis of the investigations so far completed, show cause notices have been issued for (i) unauthorised importation of goods, (ii) under-invoicing of goods imported, (iii) mis-statements in certain material documents, (iv) misuse of the rights conferred on them by virtue of the letters of authority issued to them to operate on the import licences issued in the names of other parties, and (v) unauthorised importation of goods as "personal baggage" of their foreign technicians.

One case has since been adjudicated as a result of which goods worth Rs. 30,000 have been confiscated with an option to redeem on payment of

fine of a like amount and in addition a personal penalty of Rs. 75,000 has been imposed on the firm. The order is appealable.

Sharing of Krishna-Godavari Waters

99. { **Shri Yashpal Singh:**
Shri Indrajit Gupta:
Shri Kapur Singh:
Shri R. G. Dubey:
Shri Rameshwar Tantia:
Shri Dhaon:
S. P. Yadav:
S. Bishanchander Seth:
Shri Jashvant Mehta:
Shri N. R. Laskar:
Shri Vishwa Nath Pandey:
Shri P. K. Deo:
Shri M. L. Jadhav:
Shrimati Savitri Nigam:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether a conference of Chief Ministers of Mysore, Andhra Pradesh and Maharashtra was recently held to go into the question of sharing of Krishna-Godavari waters;

(b) if so, whether any decision was arrived at; and

(c) how long it will take to implement it?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

(b) and (c). It was decided that the discussions should be continued at the time of the next meeting of the National Development Council.

Drinking Water for Rural Areas

- *100. { **Shri A. N. Vidyalkar:**
Shri Vishwa Nath Pandey:
Shri B. N. Kureel:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that out of Rs. 18.12 crores allotted for providing drinking water in rural areas, a large portion remains still unspent;